

Court No.1

Central Administrative Tribunal, Allahabad.

Registration T.A.No. 1962 of 1987

Dr. Jhinkoo Yadav

...

Applicant

Vs.

President of India and others ...

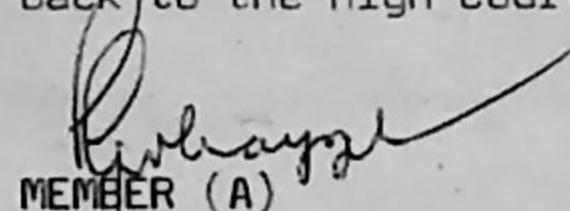
Respondents.

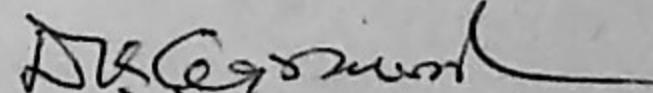
Hon.D.K.Agrawal, JM

Hon.K.Obayya, AM

This is a Writ Petition under Art.226 of the Constitution of India (W.P.No.2064 of 1985) filed by the above named Petitioner in the High Court of Judicature at Allahabad. The Petitioner, in this writ petition, has prayed for issuance of a writ of certiorari quashing the impugned order dated 5.12.1984 passed by the President of India (Annexure 2) and other reliefs. The case relates to Banaras Hindu University. It appears that the Registry of the High Court has wrongly transferred this Writ Petition to the Tribunal. As the case does not fall under the jurisdiction of this Tribunal under the provisions of Administrative Tribunals Act, XIII of 1985, the same be returned back to the High Court of Judicature at Allahabad at once.

2. Let the record of this case be transmitted back to the High Court of Judicature at Allahabad at once.

  
MEMBER (A)

  
Dr. D.K. Agrawal  
MEMBER (J)

Dated: 2nd April 1990

kkb